Special cell for girls from NER

*56. SHRI NANDI YELLAIAH : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state;

(a) whether her Ministry has set up a special cell to promptly intervene in the incidents of crime against girls from the North-Eastern Region (NER) staying in Delhi and NCR; and

(b) if so, the details in this regard and the details of the cases being dealt with by this cell?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH) : (a) and (b) The Government has no proposal to set up any speical cell for girls from the North Eastern Region staying in Delhi NCR.

Survey of Tribals in Forests

*57. SHRI S.S. AHLUWALIA : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether any survey exercises have been conducted during the last ten years for enumeration of the tribal communities residing traditionally in forests, including mineral resource-rich areas across the country;

(b) if so, the salient features and findings thereof; State-wise, and if not, reasons therefor;

(c) whether Government has been seized of the growing complaints about forced displacement of traditional tribal inhabitants especially from the mineral resource-rich forest areas for which Government has entered into MoUs/contractural agreements evisaging commercial harnessing of mineral resources; and

(d) if so, the steps taken, if any, to protect rights of the traditional inhabitants?

THE MINISTER OF TRIBAL AFFAIRS (SHRI KANTI LAL BHURIA) : (a) and (b) No, Sir. The Ministry of Tribal Affairs has not conducted any survey during the last 10 years for enumeration of tribal communities residing traditionally in forests. The demographic details in respect of people residing in the forest areas in the country are maintained by the respective States/Union Territory Governments. Other information regarding such communities, where ever available, is collected from National Statistical Data and from relevant ministries.

(c) and (d) Complaints received alleging forced displacement/eviction of tribal communities from forests lands have been sent to the Ministry of Environment and Forests for necessary action. The rights of eligible forests dwelling Scheduled Tribes and Other Traditional Forest Dwellers are protected by the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.